

time to time and to detain only such persons as are absolutely necessary for national security; and

(b) if so, the steps taken towards the revision of the list of the Detenus?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) The question of revising the list of detenus by Government does not arise as the laws relating to Preventive Detention, namely, the Preventive Detention Act and rule 30 of the DIR contain provisions for review of each individual case and appropriate action is taken by the authority concerned.

(b) Does not arise.

Delhi Police Headquarters

1597. Shri Ram Harkh Yadav: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the present Delhi Police Headquarters will be housed in a new 6-storey building on the Mathura Road, New Delhi;

(b) if so, the reasons for the change; and

(c) the cost of settling the office in the new building?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) No, Sir.

(b) and (c). Do not arise.

Cases pending in M.P. High Court

1598. Shri Lakhmu Bhawani: Will the Minister of Home Affairs be pleased to state:

(a) the total number of cases pending for the last one year, two years, three years, four years and five years in the Madhya Pradesh High Court at Jabalpur; and

(b) the steps Government have taken to get those cases disposed of expeditiously?

The Minister of State in the Ministry of Home Affairs and the Minister of Defence Supplies in the Ministry of Defence (Shri Jaisukh Lal Hathi): (a) and (b). The information is being obtained and will be laid on the Table of the House.

High Court Judges in Madhya Pradesh

1599. Shri Lakhmu Bhawani: Will the Minister of Home Affairs be pleased to state:

(a) the number of High Court Judges in Madhya Pradesh at present; and

(b) the total number of High Court Judges fixed for Madhya Pradesh?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) 13 permanent Judges.

(b) 13 Permanent Judges and 1 Additional Judge.

Central Schools

1600. Shri Lakhmu Bhawani: Will the Minister of Education be pleased to state:

(a) the total number of Central Schools in the country functioning at present; and

(b) the number of such schools in Madhya Pradesh?

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandaran): (a) Eighty-six.

(b) Six.

New University in Madhya Pradesh

1601. Shri Lakhmu Bhawani: Will the Minister of Education be pleased to state:

(a) whether there is any proposal to establish one more University in Madhya Pradesh during the Third Plan period; and

(b) if so, the details of the place of location and the cost thereof?

The Minister of Education (Shri M. C. Chaglia): (a) No such proposal is under consideration of the University Grants Commission.

(b) Does not arise.